

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

In

ORIGINAL APPLICATION NO.41/2025/EZ

In The Matter of

ANKUR SHARMA

... Applicant

Versus

STATE OF WEST BENGAL & ORS

... Respondents

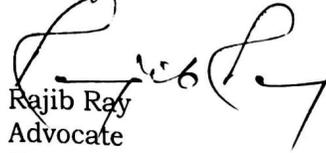
**COMPLIANCE REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF
THE RESPONDENT NUMBER 06, DISTRICT MAGISTRATE &
COLLECTOR, SOUTH 24 PARGANAS**

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Date:

Filed by



Rajib Ray
Advocate

For the State of West Bengal

06 AUG 2025

S. No. 121 Date
BEFORE THE NOTARY PUBLIC
AT ALIPORE POLICE COURT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

In

ORIGINAL APPLICATION NO. 41/2025/EZ

In The Matter of

ANKUR SHARMA



... Applicant

Versus

STATE OF WEST BENGAL & ORS

... Respondents

**REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF THE
RESPONDENT NUMBER 06, DISTRICT MAGISTRATE & COLLECTOR,
SOUTH 24 PARGANAS.**

I, Sumit Gupta, Son of Shri S.K. Gupta, aged about 42 years, by religion - Hindu, by occupation- Government Service, presently posted as the District Magistrate & Collector,, South 24 Parganas, having office at New Administrative Building, Alipore, Kolkata- 700 027, do hereby solemnly affirm and say as follows:

06 AUG 2025



1. That I am the District Magistrate, South 24-Parganas, Alipore, Kolkata - 700027. I am competent to swear and affirm this affidavit.

2. That this Compliance Report in the form of Affidavit is being filed in compliance to the Order dated 30.05.2025 passed by this Hon'ble Tribunal.

3. That in the said order the Hon'ble Tribunal has been inter alia pleased to direct

"3. In the circumstances, the facts justify to issue a direction to District Magistrate, South 24 Parganas to ensure Closure Order dated 24.06.2024 passed by WBSPCB against project proponent in question by taking all necessary steps as are required for such compliance and a Compliance Report shall be submitted within one month."

4. That in compliance of the above mentioned order a letter has been issued to Sub-Divisional Officer, Alipore (Sadar) bearing memo no. 65/4202/NGT/OA41/25 dated 09.06.2025 seeking a report of compliance.

That the Sub-Divisional Officer, Alipore (Sadar) has conducted a joint visit on 30.06.2025, to corroborate the compliance of the solemn order passed by Hon'ble Tribunal.

6. That the report of joint visit states that,

Sl. No.	Direction as per closure order issued by the West Bengal Pollution Control Board vide Memo no. 6088-10/WPB-h(11)/18 dated 24/06/2024	Remarks
1.	That, the industry shall immediately stop the operation of newly installed Formaldehyde plant of capacity 220 TPD, Resin Plant of capacity 12	During visit, it was found that they have stopped operation of expansion

06 AUG 2025





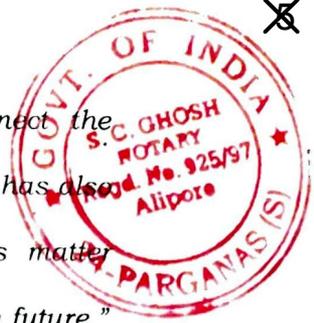
	TPD and UF Drier of 30 TPD without obtaining Environment Clearance, consent to establish and Consent to Operate.	part as mentioned herein.
2.	That, the industry shall dismantle the newly installed Formaldehyde plant of capacity 220 TPD, Resin Plant of capacity 12 TPD and UF Drier of 30 TPD and submit a compliance report to the State Board accordingly.	They have dismantled the unit in such a way (Annexure - 1) that operation from the expansion part as mentioned in the Closure Order of State Pollution Control Board is not possible if the unit does not reassemble the dismantled parts as well as reconnect the disconnected internal power supply.
3.	That, the industry shall immediately close the bypass line of the ETP and any untreated effluent shall not be discharged outside the plant premises under any circumstances.	They have closed bypass line of ETP
4.	That, the industry shall immediately obtain Hazardous Waste Authorization from the State Board.	Hazardous waste Authorization is valid up to 31.07.2028
5.	That, the industry shall properly store hazardous waste and improve its housekeeping.	Hazardous Waste Storage Area was found clear

7. That the Sub-Divisional Officer, Alipore (Sadar) has submitted the final compliance report bearing memo no. 1277/SDO(S)/2025 dated 18/07/2025, in which he has stated that,

“With reference to your letter and in compliance of the order dated 30.05.2025 passed by Hon'ble National Green Tribunal in the matter of Ankur Sharma VS State of West Bengal & Ors bearing case no.OA41/2025/EZ, a joint inspection has been conducted on 30.06.2025 in reference to the order of the undersigned vide memo no. 1059/SDO(s)/2025 dated 26.06.2025. The joint inspection report is enclosed herewith for your kind perusal and kind consideration and it is understood from the said report that the concerned unit has dismantled the expansion unit in such a way that the operation from the expansion part, as mentioned in the closure order issued by WBPCB, is not possible until the unit



06 AUG 2025



reassemble the dismantled parts as well as reconnect the disconnected internal power supply. The ARCL authority has also submitted a declaration in terms of Affidavit in this matter specifying to follow the all directions issued by WBPCB in future."

Photocopy of the compliance report submitted by Sub-Divisional Officer, Alipore (Sadar), South 24 Parganas and other relevant documents collectively marked as R-1.

Identified by me

[Signature]
Advocate

[Signature]
Deponent

District Magistrate,
South 24-Parganas.

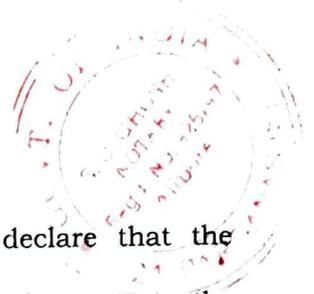
[Signature]
Advocate
Alipore Police Court
Enr. No-WB/2037/1999

Solemnly Atrmed & Declare
before me on Identification

[Signature]
S. C. GHOSH, Notary
Alipore Police Court, Kol-27
Reg. No. 925/97 Govt. of India



06 AUG 2025



VERIFICATION:

I, the deponent within named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on the _____ Day of August, 2025

Identified by me

Advocate

Aniruddha
Deponent
District Magistrate,
South 24-Parganas



Solemnly Atirmed & Declare
before me on Identification

S. C. Ghosh
S. C. GHOSH, Notary
Alipore Police Court, Kol-27
Reg. No. 925/97 Govt. of India

06 AUG 2025

1446

R-1

OFFICE OF THE
SUB-DIVISIONAL OFFICER ALIPORE (SADAR),
SOUTH 24 PARGANAS

Office: New Treasury Building (3rd Floor), Alipore, Kolkata - 700027
Phone: 033-24791681, Fax: 033-24399829
Email: sdoalipore@gmail.com



Date: 18/07/2025.

Memo. No. 1277/SDO(S)/2025

To
The District Magistrate (NGT Section)
South 24 Parganas

S/C, NGT
Rm



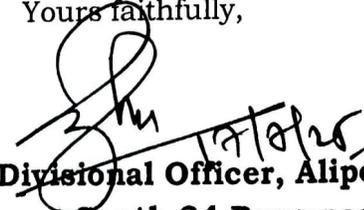
Sub :- Report regarding compliance of the solemn order dated 30.05.2025 bearing case no.OA41/2025/EZ

Ref :- Your office memo no.65/4202/NGT/OA41/25 dated 09.06.25.

Sir,

With reference to your letter and in compliance of the order dated 30.05.2025 passed by Hon'ble National Green Tribunal in the matter of Ankur Sharma VS State of West Bengal & Ors bearing case no.OA41/2025/EZ, a joint inspection has been conducted on 30.06.25 in reference to the order of the undersigned vide memo no.1059/SDO(s)/2025 dated 26.06.25. The joint inspection report is enclosed herewith for your kind perusal and kind consideration and it is understood from the said report that the concerned unit has dismantled the expansion unit in such a way that the operation from the expansion part, as mentioned in the closure order issued by WBPCB, is not possible until the unit re-assemble the dismantled parts as well as reconnect the disconnected internal power supply. The ARCL authority has also submitted a declaration in terms of Affidavit in this matter specifying to follow the all directions issued by WBPCB in future.

Yours faithfully,


Sub-Divisional Officer, Alipore (Sadar)
South 24 Parganas.

Sub-Divisional Officer
Sadar, Alipore
South 24-Parganas

Report of joint visit for verification as per letter issued by Sub Divisional Officer, Alipur Sadar, South 24 Parganas vide Memo No. 1059/SDO(S)/2025 dated 26.06.2025 for compliance of the solemn order passed by Hon'ble National Green Tribunal in the matter of Ankur Sharma vs State of West Bengal bearing OA No 41/2025/EZ for M/s ARCL organics Ltd, BBT Road Rampur, P.O. -Gobindapur, P.S.-Maheshtala, Dist.-South 24 Parganas, PIN-700141 on 30.06.25.

Following officials were present during joint visit of the factory M/s. ARCL Organics Ltd. located at Budge Budge Trunk Road, Rampur, P.O. - Gobindapur, P.S.-Maheshtala, Dist.-South 24 Parganas, PIN-700141

1. Mr. Rahamat Ali, Deputy Magistrate & Deputy Collector, on behalf of District Magistrate, 24 Parganas (South)
2. Mr. Tapan Kumar Biswas, Sr. Environmental Engineer, West Bengal Pollution Control Board
3. Mr. Sujan Saha, OC, Zinzira Bazar Out Post, Maheshtala PS
4. Goutam Kumar Saha, Senior Engineer, CESC Limited, South West Regional Office, P-18, Taratala Road, Kolkata-700088

Sl No.	Direction as per closure order issued by the West Bengal Pollution Control Board vide Memo No. 6088-10/WPB-h(11)/18 dated 24/06/2024	Remarks
1.	That, the industry shall immediately stop the operation of newly installed Formaldehyde plant of capacity 220 TPD, Resin Plant of capacity 12 TPD and UF Drier of 30 TPD without obtaining Environmental Clearance, Consent to Establish and Consent to Operate.	During visit, it was found that they have stopped operation of expansion part as mentioned herein.
2.	That, the industry shall dismantle the newly installed Formaldehyde plant of	They have dismantled the unit in such a way (Annexure-1) that operation from the

	capacity 220 TPD, Resin Plant of capacity 12 TPD and UF Drier of 30 TPD and submit a compliance report to the State Board accordingly.	expansion part as mentioned in the Closure Order of the State Pollution Control Board, is not possible if the unit does not re-assemble the dismantled parts as well as reconnect the disconnected internal power supply.
3.	That, the industry shall immediately close the bypass line of the ETP and any untreated effluent shall not be discharged outside the plant premises under any circumstances.	They have closed bypass line of ETP.
4.	That, the industry shall immediately obtain Hazardous Waste Authorization from the State Board.	Hazardous waste Authorisation is valid upto 31.07.2028
5.	That, the industry shall properly store hazardous waste and improve its housekeeping.	Hazardous Waste Storage Area was found clear.



Mr. Goutam Kumar Saha

Senior Engineer, CESC Limited

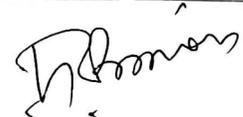
Goutam Kumar Saha
Senior Engineer
West Suburban District
CESC Limited
Emp. Code-309227


Mr. Sujan Saha,
Officer-in-charge

OC, Zinzira Bazar Four Post, Maheshkola PS,
ZINZIRA BAZAR I/C
Maheshkola PS
D.D.H. Police District

Mr. Rahamat Ali,

Deputy Magistrate & Deputy Collector,
on behalf of District Magistrate, 24 Parganas (South)



Mr. Tapan Kumar Biswas

Senior Environmental Engineer,

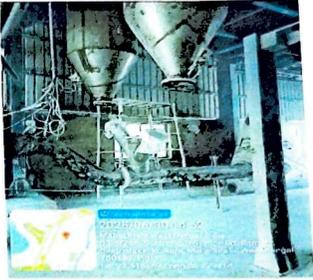
West Bengal Pollution Control Board

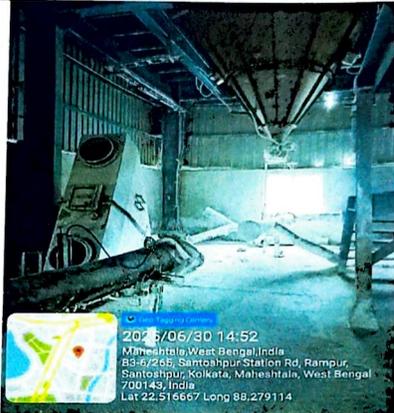
Senior Environmental Engineer
West Bengal Pollution Control Board
Alipore Regional Office

Annexure-I

(w.r.t. Report of joint visit for verification as per letter issued by Sub Divisional Officer, Alipore Sadar, South 24 Parganas vide Memo No. 1059/SDO(S)/2025 dated 26.06.2025 for compliance of the solemn order passed by Hon'ble National Green Tribunal in the matter of Ankur Sharma vs State of West Bengal bearing OA No 41/2025/EZ for M/s ARCL organics Ltd, BBT Road Rampur, Maheshtala, South 24 Parganas, PIN-700141 on 30.06.25.)

New UF Drier of 30 TPD				
Sl No.	Dismantle area as mentioned by the unit	Technical impact as mentioned by the unit	Photographs taken during inspection	Remarks
1	Main electrical power supply was disconnected & verified by CESC personnel (Main cable disconnected as per protocol)	Without electricity it is not possible to run any equipment as a result plant operation will not be possible.	--	It is an expansion part of the existing unit. In order to dismantle the expansion part, the Unit has disconnected the power internally and CESC has verified the same.

2	Bottom pipeline of cyclone (main product convey line) has been totally Isolated.	In this condition no final product will come out from cyclone, as a result plant operation will not be possible.		Checked and verified by the Joint Inspection Team.
3	Inlet gas line of HAG was Isolated.	In this condition it is not possible to feed any fuel, as a result hot air generation and plant operation will not be possible.		Checked and verified by the Joint Inspection Team.

4	Bag filter bottom pipeline was Isolated.	In this condition total powder conveying system is isolated, as a result plant operation will not be possible.	 <p>2023/06/30 14:52 Mahehtala, West Bengal, India B3-6/26B, Santoshpur Station Rd, Rampur, Santoshpur, Kolkata, Mahehtala, West Bengal 700143, India Lat 22.516667 Long 88.279114</p>	Checked and verified by the Joint Inspection Team.
5	Conveying pipeline was also found disconnected.	In this condition total powder conveying system is isolated, as a result plant operation will not be possible.		Checked and verified by the Joint Inspection Team.

New Phenolic Resin Plant of capacity 12TPD				
Sl No.	Dismantle area as mentioned by the unit	Technical impact as mentioned by the unit	Photographs	Remarks
01	Main electrical power supply was disconnected and verified by CESC personnel (Main cable disconnected as per protocol).	In this condition it is not possible to feed any fuel as a result hot air generation and plant operation will not be possible.		It is an expansion part of the existing unit. In order to dismantle the expansion part, the Unit has disconnected the power internally and CESC has verified the same.
02	Motor and gearbox of the 12 KL reactor kettle were found dismantled.	In this condition making of liquid resin is not possible, as a result no production will be possible.		Checked and verified by the Joint Inspection Team.

03	Main feed and convey lines were disconnected.	In this condition total powder conveying system is isolated, as a result plant operation will not be possible.		Checked and verified by the Joint Inspection Team.
04	Cooling water line was completely disconnected.	The reaction of this process is an exothermic in nature. For controlling the temperature, cooling water is main key factor, without cooling kettle, operation will not be possible.		Checked and verified by the Joint Inspection Team.
05	Liquid raw material feeding line was isolated from the system.	Without any raw material, kettle operation will not be possible.	---	Checked and verified by the Joint Inspection Team.

New Formaldehyde Plant of Capacity 220 TPD				
Sl No.	Dismantle area as mentioned by the unit	Technical impact as mentioned by the unit	Photographs taken during inspection	Remarks
01	Electrical power supply was found disconnected and verified by CESC personnel (Main cable disconnected as per protocol).	Without electricity it is not possible to run any equipment as a result plant operation will not be possible.		It is an expansion part of the existing unit. In order to dismantle the expansion part, the Unit has disconnected the power internally and CESC has verified the same.
02	Catalyst has been completely removed from the reactor.	Catalyst is the main ingredient in the Methanol oxidation reaction to produce Formaldehyde. Without catalyst, no production will be possible.		Removed catalyst was shown during inspection.

Hence, based on the above observations made during the visit, it is stated that operation from the expansion portion, as mentioned in the said order, is not feasible unless the unit reassembles the dismantled parts and reconnects the disconnected internal power supply. In this regard, the ARCL authority has submitted a declaration in the form of an affidavit before the Sub-Divisional Officer to this effect.



Mr. Goutam Kumar Saha

Senior Engineer, CESC Limited

Goutam Kumar Saha
Senior Engineer
West Suburban District
CESC Limited
Emp. Code-309227



Mr. Sujan Saha,

OC, Zinzira Bazar, Old Post, Maheshtala PS,

Officer-in-charge
ZINZIRA BAZAR PO
Maheshtala PS
D.D.H. Police District

Mr. Rahamat Ali,

Deputy Magistrate & Deputy Collector,
on behalf of District Magistrate, 24 Parganas (South)

Deputy Magistrate & Deputy Collector
South 24 Pgs; Alipore



Mr. Tapan Kumar Biswas

Senior Environmental Engineer,

West Bengal Pollution Control Board

Senior Environmental Engineer
West Bengal Pollution Control Board
Alipore Regional Office

OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
SOUTH 24 PARGANAS



Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata - 700027
Phone: 033-2449 9944 / 2479 1694, Fax: 033-2448 7871
Email: dm.s24pgs@gmail.com, dm-ali@nic.in

Memo no. 65/4202/NGT/OA41/25

Date: 9/6/26

To
The M/s. ARCL Organics Ltd.
Budge Budge Trunk Road, Rampur
P.O. - Gobindapur, P.S- Mahestala
Dist - South 24 Parganas
Pin - 700141

Sub: Compliance of the solemn order dated 30.05.2025 passed by Hon'ble National Green Tribunal in the matter of Ankur Sharma vs. State of West Bengal & Ors. bearing case no. OA 41/2025/EZ

Apropos the above mentioned subject you are hereby directed to,

1. Stop the operation of newly installed Formaldehyde plant, Resin Plant, UF Drier and shall dismantle the same immediately,
2. Close the bypass line of ETP and any untreated effluent shall not be discharged outside the plant premises in any circumstances,
3. Obtain Hazardous Waste Authorization from the State Board,
4. Properly store hazardous waste and improve the housekeeping,

as inked by West Bengal Pollution Control Board in the 'CLOSURE NOTICE' bearing memo no. 6088(8)-10/WPB-h(11)/18 dated 24/06/2024, to comply the solemn order passed by hon'ble tribunal in the matter of Ankur Sharma vs. The State of West Bengal & Ors. bearing case no OA 41/2025/EZ, within 7 days of receiving this letter.

Enclosed: as stated

Memo no. 65/4202/1(2)/NGT/OA-41/25
Copy forwarded to,
9/6/25


District Magistrate
South 24 Parganas
Date:

1. Superintendent of Police, Diamond Harbour Police District for information and necessary support to comply the order.
2. Sub Divisional Officer, Alipore Sadar to ensure the service of the letter and compliance of the order and send a compliance report to this end.

s/c.


District Magistrate
South 24 Parganas



LIFE 1457

Lifestyle for Environment

-10/WPB-h(11)/18

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar

Kolkata - 700 106, Ph. No.: 2202-3097/3098

Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Date: 7/06/2024

18X

Memo No.

CLOSURE ORDER

WHEREAS, M/s. ARCL Organics Ltd. (hereinafter referred to as the industry) located at B.B.T. Road, Rampur, P.O.-Gobindapur, P.S.-Maheshtala Dist.- South 24 Parganas, Pin-700141 has been obtained Consent to Operate for manufacturing of resin (PF & UF) which is valid upto 31.12.2026.

AND WHEREAS, the industry was inspected by the West Bengal Pollution Control Board (hereinafter referred to as the State Board) official on 05/04/2024. During inspection the unit was found in operation and the following observations were made by the inspecting official:-

- The unit has Phenol Formaldehyde Drier Plant (PFDP) of capacity 15 TPD and Urea Formaldehyde Drier Plant (UFDP) of capacity 20 TPD having 1X4 TPH oil fired boiler, 1X12 TPD oil fired PF drier, 1X15 TPD LDO fired Hot Air Generator (HAG).
- During inspection the UF drier plant was in operation. PF drier plant was not in operation.
- Housekeeping of the unit was found to be very poor and the factory premises was found full of dust particles.
- The unit has an effluent treatment plant (ETP) comprising of collection tank (2 nos.), KMnO4 addition tank, caustic solution addition tank, alum addition tank, primary settling tank, holding tank, aeration tank, secondary settling tank-1, aeration tank-2, secondary settling tank-2, gravity filter & activated carbon filter and finally discharge to municipal drain.
- The ETP was in operation during inspection but the sludge collection pump was not in operation. A bypass line of the ETP was found in wet condition to discharge its waste water into the adjacent land.
- ETP sludge from the primary settling tank was found to be stored in open place instead of sludge drying bed.
- Hazardous waste was not stored in an environment friendly manner and found haphazardly in different places of the factory premises.
- The Hazardous Waste Authorization of the unit was valid upto 31.07.2023. The unit has not applied for renewal of the same.
- The unit has installed new Formaldehyde plant of capacity 220 TPD, Resin Plant of capacity 12 TPD and UF Drier of 30 TPD within KMA area (municipal area) without obtaining Environmental Clearance, Consent to Establish.

AND WHEREAS, it is to be mentioned that Hon'ble Supreme Court of India in W.P.(C) No. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024, has stayed the operation of both the Office Memorandum dated 7th July, 2021 and dated 28th January, 2022 issued by the Ministry of Environment, Forest & Climate Change, Govt. of India with reference to the SOP for identification and handling of violation cases under EIA Notification, 2006.

AND WHEREAS, the unit was called for a hearing on 07.05.2024 at the Head office of the Board for violation of environmental norms. The representatives on behalf of the unit appeared in the hearing and agreed that they have newly installed Formaldehyde plant (220 TPD) since 7(seven) months ago and Phenolic Plant (12 TPD) since 3(three) months ago and enhanced the production capacity without obtaining necessary permission from the competent authority.

NOW THEREFORE, considering the gross violation of environmental norms, M/s. ARCL Organics Ltd. located at B.B.T. Road, Rampur, P.O.-Gobindapur, P.S.-Maheshtala Dist - South 24 Parganas, Pin-700141 is hereby directed as follows:-

1. That, the industry shall immediately stop the operation of newly installed Formaldehyde plant of capacity 220 TPD, Resin Plant of capacity 12 TPD and UF Drier of 30 TPD without obtaining Environmental Clearance, Consent to Establish and Consent to Operate.

W.B. Pollution Control Board
Diary No. 508
Date: 27/6/2024

Handwritten signature/initials

2. That, the industry shall dismantle the newly installed Formaldehyde plant of capacity 220 TPD, Resin Plant of capacity 12 TPD and UF Drier of 30 TPD and submit a compliance report to the State Board accordingly.
3. That, the industry shall immediately close the bypass line of the ETP and any untreated effluent shall not be discharged outside the plant premises under any circumstances.
4. That, the industry shall immediately obtain Hazardous Waste Authorization from the State Board
5. That, the industry shall properly store hazardous waste and improve its housekeeping.

The Sr. Environmental Engineer & In-charge, Alipore Regional Office, WBPCB is requested to take necessary steps for proper execution of this Closure order against the industry and send a compliance report to the headquarter. If the industry is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the industry.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order.

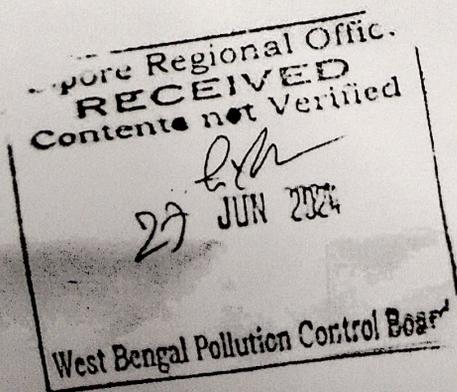
Sd/-
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 6088 (8)-10/WPB-h(11)/18

Date: 24/06/2024

Copy forwarded for information and necessary action to:

1. M/s. ARCL Organics Ltd., B.B.T. Road, Rampur, P.O.-Gobindapur, P.S.-Maheshtala Dist.- South 24 Parganas, Pin-700141
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Superintendent of Police, Diamond Harbour Police District, Opposite Bharat Sevasram Sangha Hospital, P.O.-Pailan hat, P.S.-Bishnupur, Kolkata-700104
5. The Member Secretary, State Level Environment Impact Assessment Authority, West Bengal. & Chief Executive Officer, Dept. of Environment, Govt. of West Bengal, Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
6. The Chief Engineer, Planning & EIM Cell, WBPCB
7. The Senior Law Officer, WBPCB
8. The Sr. Environmental Engineer & In-charge, Alipore Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Maheshtala Police Station, Jagtala, P.S-Maheshtala, Kolkata-700140
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file
14. Guard file of O & E Cell



JML
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH,
KOLKATA

ORIGINAL APPLICATION NO.
41/2025/EZ

In The Matter of

ANKUR SHARMA

... Applicant(s)

Versus

STATE OF WEST BENGAL &ORS.

... Respondents

REPORT IN THE FORM OF
AFFIDAVIT ON BEHALF OF THE
RESPONDENT NUMBER 06,
DISTRICT MAGISTRATE &
COLLECTOR, SOUTH 24
PARGANAS DISTRICT

Rajib Ray
Advocate
For the State of West Bengal